

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 652/GT/2025

Date: 4th July 2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for revision of tariff of Dadri Gas Power Station (829.78 MW) for the 2019-24 period.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **11.7.2025**:

Additional Capital Expenditure (ACE)

- a) *With regards to ACE where multiple/ incomplete regulations are mentioned, specific regulation/clause for the claim is to be provided along with the technical justification and documentary evidence.*
- b) *Details of the MBOAs claimed that are part of capital cost and MBOA decapitalized.*
- c) *List of spares (part of capital cost) being decapitalized in 2019-24 tariff period.*

Interest on Loan (Form-13)

- d) *Statement showing actual applicable rate of interest for each loan duly certified by the loan provider, as claimed in Form-13.*

O&M expenses- Water Charges

- e) *Year-wise details of actual power generation in MWh, actual water consumption in cubic meter (separately for the 'generating station' and 'other than generating station including township etc.') and corresponding rate of the water and water charges (certified by auditor) incurred during each of the year of the 2019-24 period, accompanied by supporting documents.*

O&M expenses- Security Expenses

- f) *Detailed break up of security expenses claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, including bills, and security assessments made, and manpower deployed thereof, in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations.*

Calculation of ECR

- g) *Supporting documents/ Gas bills, and other relevant details for Gas procured in each of the years from FY 2019-20 to FY 2023-24.*
- h) *Reasons for significant variation in Gas Prices in FY 2022-23 and FY 2023-24, as compared to previous years. The value of weighted average energy charge rate*

increased from Rs 2.89/kWh in 2021-22 to Rs 10.09/kWh in FY 2022-23 and to Rs 18.45/kWh in FY 2023-24.

- i) Provide certification of member secretary of the regional power committee for ECR adjusted for open cycle operations during the period as per Regulation 43(2) of the 2019 Tariff Regulation.
- j) Provide documentary proof for the gross generation on Open Cycle and Closed Cycle operations used for calculating the Weighted Average Energy Charge Rate in Form-15B.

Forms

- k) Submit the following forms in excel and pdf format in 2019-24 tariff period:
 - i. **Form-10:** Financing of Additional Capitalisation
 - ii. **FORM- H:** Statement of Additional Capitalization during end of the useful life as per Annexure-I to the 2019 Tariff Regulations along with justification and cost benefit analysis for proposed additional capital expenditure
 - iii. **Form-J:** Reconciliation of Capitalisation claimed vis-à-vis books of accounts duly certified by the Auditor and with details of values hardcoded in the excel format.

2. The Respondents shall file their replies by **16.7.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.7.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course, for which separate notice will be issued.

Yours sincerely,

Sd/-

(Deepak Pandey)

Assistant Chief (Law)

Copy to:

All Parties